

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

92

O.A. NO.1076/95

Between:

Date of Order: 13.2.96.

Smt. M. Chiranjeevi

...Applicant.

And

1. The Senior Divisional Personnel Officer,
South Eastern Railway,
Khurda Road.
2. The Divisional Railway Manager,
South Eastern Railway,
Khurda Road.
3. The Chief Personnel Officer,
South Eastern Railway,
Garden Reach,
Calcutta - 700 043.
4. The General Manager,
South Eastern Railway,
Garden Reach,
Calcutta - 700 043.

...Respondents.

Counsel for the Applicant : Mr. B. Gajendra Reddy

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

contd...

To

1. The Senior Divisional Personnel Officer,
South Eastern Railway,
Khurda Road.
2. The Divisional Railway Manager,
South Eastern Railway,
Khurda Road.
3. The Chief Personnel Officer,
South Eastern Railway
Garden Reach,
Calcutta - 700 043.
4. The General Manager,
South Eastern Railway, Garden Reach,
Calcutta - 700 043.
5. One copy to Mr.B.Gajendra Reddy, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * * *Ordering*

This OA is filed praying for a direction to the respondents herein to consider the case of the applicant for appointment of her son M.Nagabhushana Rao on compassionate ground in accordance with the Railway Board's letter No. ENG II-84/RC-I/26, dated 18.4.85 for the post for which he is eligible. (The applicant is the widow of Sri M.Ramaswamy who died on 24.7.81 while working as a Shunter, Loco-Shed, Palasa, S.E.Railway under the jurisdiction of R1. The applicant states that as her son was minor at the time of the death of her husband, applied for compassionate appointment for her second son some time in the year 1987 which was rejected by letter No. P/R/EA/OT/GR.C, dated 10-8-92. As her representation was rejected, she also appealed to the General Manager by her representation dt. 20.8.92 (A-9). But it is stated that the application has not yet been disposed of.

2. In view of the above the following direction is given— R4 should dispose of her representation dated 20.8.92 (A-9) expeditiously on the basis of extant rules/instruction and ~~of the disposal of the representation should be completed~~ intimate the result to the applicant within a period of 4 month from the date of communication of this order.

3. The O.A. is ordered accordingly. No costs.

Me

(R.RANGARAJAN)
Member (A)

Dated: 13th February, 1996

(Dictated in Open Court)

sd

13/2/96
DEPUTY REGISTRAR (J)

contd...

8/2/96
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORTHI : MEMBER(A)

HON'BLE SHRI Rangarajan : M(A)

DATED: 13.2.96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

D.A. NO. 1076/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED —

NO ORDER AS TO COSTS

* * *

No Spare Copy

Central Administrative Tribunal
DELIVERY/DESPATCH

22 FEB 1996

Hyderabad - 500001
HYDERABAD BENCH